

**The Principal Officer /
Chairman & Managing Director / CEO
All the Banks & Mutual Funds in India**

Sub: Remittance of attached amount under Attachment Proceeding Nos. 14906 & 14907 of 2025

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in **Recovery Certificate No. 8892 of 2025 dated 09.09.2025** had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of **Shivprasad Pattiya (PAN: CSVPP4272J)** ["Defaulter"] against the total due of Rs. 26,01,000/- (Rupees Twenty Six Lakh One Thousand only) with further interest, all costs, charges and expenses, etc.;
2. Whereas Notice of Demand dated 09.09.2025 has been sent to Defaulter and Notice of Attachment of Bank Account(s) dated 25.09.2025 has been issued to you/Bank.
3. Whereas the outstanding dues from the Defaulter as on date is an amount of **Rs. 26,26,000/- (Rupees Twenty Six Lakh Twenty Six Thousand only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in para 3 above lying in the account of the Defaulter with your Bank / redeem the units in the folios held by the Defaulters lying with your Mutual Fund and remit the amount forthwith to SEBI by way of EFT/NEFT/RTGS "SEBI RECOVERY PROCEEDS" A/c No. **SEBIRRDPE8892** of ICICI Bank, IFS Code – ICIC0000106 immediately and intimate the remittance details by email to recoveryho@sebi.gov.in / ravindrap@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

5. **If the defaulter is not having any type of account / folios with you, the same need not be informed to SEBI**

Contd...2

2

6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai this 23rd day of October 2025.

SEAL



RECOVERY OFFICER

पंकज युवराज शिंदे
PANKAJ YUVRAJ SHINDE
उप. महाप्रबधक और वसूली अधिकारी
Dy. General Manager & Recovery Officer
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
मुंबई / Mumbai

Copy to:

Shivprasad Pattiya
148-E, Prajapat Nagar,
Indore – 452009
Madhya Pradesh